

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 68 of 2020

In the matter of:

Sirajudin Qureshi

....Appellant

Vs.

Jammu & Kashmir Bank Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Amol Sinha, Advocates

Respondents: Mr. Pallav Saxena, Mr. Syed Arsalan Abid, Mr. Prateek Khaitan, Mr. Jatin Julka and Mr. Apoorv Malhotra, Advocates for 1st Respondent

ORDER

13.02.2020: Learned counsel for the Appellant shall provide complete set of appeal paper-book to the learned counsel for 1st Respondent during the course of the day.

Learned counsel for 1st Respondent seeks and is allowed two weeks' time to file reply-affidavit. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Post the case 'for Admission (After Notice)' on **12th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

ns/nn